

Under circulation

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH, ALLAHABAD.**

**REVIEW APPLICATION NO. 94 OF 2003**

**IN  
ORIGINAL APPLICATION NO. 311 OF 2003**

THIS THE 11<sup>th</sup> DAY OF AUGUST, 2006.

**HON'BLE MR. A.K. SINGH, MEMBER-A  
HON'BLE MR. K. ELANGO, MEMBER-J**

Union of India & others ... Applicants

Versus.

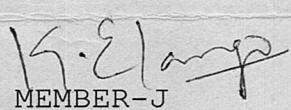
Rajesh Chand Pandey & Others ... Respondents

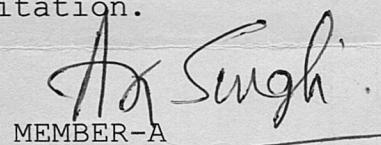
**O R D E R**

**BY A.K. SINGH, MEMBER (A)**

We have perused the Review Application as well as Misc. Application no. 94 of 2003 for condonation of delay. The grounds taken in the Review Application for condonation of delay are not convincing. Hence, the Misc. Application no. 94 of 2003 for condonation of delay in filing the Review Application is dismissed.

2. Even if the Review Application is considered on merits, no error apparent on the face of record is noticed under order 47 Rule 1 of CPC. The points made in the O.A. and the submissions made therein do not alter either the material facts of the case or the complexion of the case. The scope of review is very limited. Hence the Review Application is dismissed on merits as well as limitation.

  
K. Elango  
MEMBER-J

  
A.K. Singh  
MEMBER-A

GIRISH/-